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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

HYDERABAD

C.P.No.26 of 2000 in OA.No.1039 of 1999.

DATE OF ORDER:17-4-2000.

Between:

V.Damodaram.

....Applicant

and

Shri N.C.Sinha, General Manager,
South Central Railway, Rail Nilayam,
Secunderabad.

....Respondent

COUNSEL FOR THE APPLICANT :: Mr.K.Sudhakar Reddy

COUNSEL FOR THE RESPONDENT :: Mr.K.Siva Reddy

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

: O R D E R :

(PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.K.Sudhakar Reddy, learned Counsel for the Applicant and Mr.K.Siva Reddy, learned Standing Counsel for Respondents.

2. The Order passed in CP.No.31 of 2000 in OA.No.1050 of 1999 today, holds good in this CP also.

3. With the above direction, the CP is closed. No costs.



(R.RANGARAJAN)
MEMBER (ADMN.)



(D.H.NASIR)
VICE CHAIRMAN

DATED: this the 17th day of April, 2000

Dictated in the Open Court

DSN

By
18/4/00